

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-171-2020

In

WRIT PETITION No.1054 OF 2019

Rohan Prakash Hede

... Applicant

Versus

Union of India & Anr.

... Respondents

Mr. Sunip Sen with Mr. J. J. Mulgaonkar, Advocates for the Applicant.

Coram : M. S. SONAK &
M. S. JAWALKAR, JJ

Date: 03rd November, 2020

P.C.

Heard Mr. Sunip Sen with Mr. J. J. Mulgaonkar, the learned Counsel for the applicant.

2. Mr. Mulgaonkar states that a copy of this application has already been served upon Mr. Amonkar, the learned Central Government Standing Counsel. According to us there can be no objection to the applicant producing the general circular No. 12/2020 dated 30.03.2020 on record in this matter. Accordingly, this application is allowed and liberty is granted to produce the same.

3. This application stands disposed of.

M. S. JAWALKAR, J.

M. S. SONAK, J.

msr